IN THE HIGH COURT OF MADHYA PRADESH

AT GWALIOR

:SINGLE BENCH:

{HON'BLE SHRI JUSTICE ANAND PATHAK}
ON 13th SEPTMBER, 2024
MISCELLANEOUS CRIMINAL CASE NO.39545/2024

Manoj Jatav
Vs.
State of Madhya Pradesh

Appearances:-

Shri Dheerendra Singh – Advocate for the applicant.

Shri Naval Kishore Gupta – Public Prosecutor for the respondent-State.

ORDER

1. The applicant has filed this third repeat bail application u/S. 439 of Cr.P.C. for grant of bail. Applicant has been arrested on 17.09.2023 by Police Station Noorabad, District Morena in connection with Crime No.259/2023 registered for offence under Sections 25(1) A, 25 (1) B, 25(1), 26, 27 of Arms Act, 1959. Earlier bail applications were dismissed as withdrawn.

2. It is the submission of learned counsel for applicant that he is suffering confinement since 17.09.2023 on the pretext of the present case which is primarily of Arms Act only. It is further submitted that

Signature Not Verified
Signed by: VARSHA CHATURVEDI
Signing time: 13-09-2024 07:53:11 PM

total five prosecution witnesses have been examined and only official witnesses are to be examined. Charge sheet has already been filed. He does not bear any criminal record. Although, he is facing allegations as referred above but now he learnt the lesson hard way and would mend his ways and would not involve in any criminal activities specially in respect of manufacturing of Arms in future. It is further submitted that co-accused Shishupal Yadav has been enlarged on bail by this Court vide order dated 6th September, 2024 and applicant seeks parity. He undertakes to cooperate in trial and would not be a source of embarrassment and harassment to the complainant side in any manner. He further undertakes to perform community service to purge his misdeeds, if any. Under these grounds, he prayed for bail.

3. Learned counsel for the respondent/State opposed the prayer and prayed for dismissal of bail application. However, he fairly conceded that applicant does not bear criminal record.

4. Heard learned counsel for the parties at length and perused the case diary.

5. Considering the submissions advanced by learned counsel for the parties, but without commenting on the merits of the case and in the view of the fact that co-accused Shisupal Yadav (supra) has been enlarged on bail by this Court, it is hereby directed that the applicant shall be released on bail on his furnishing personal bond of **Rs.1,00,000/- (Rupees One Lac Only)** with two solvent sureties of the like amount to the satisfaction of trial Court.

Signature Not Verified
Signed by: VARSHA CHATURVEDI
Signing time: 13-09-2024 07:53:11 PM

6. This order will remain operative subject to compliance of the following conditions by the applicant :-

1. The applicant will comply with all the terms and conditions of the bond executed by him;

2. The applicant will cooperate in the investigation/trial, as the case may be;

3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the 3 case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;

4. The applicant shall not commit an offence similar to the offence of which he is accused;

5. The applicant will not be a source of embarrassment or harassment to the complainant party in any manner and applicant will not seek unnecessary adjournments during the trial;

6. The applicant will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be;

7. The applicant shall mark his presence before the concerned Police Station on every Sunday between 10:00AM to 02:00 PM till conclusion of trial.

7. It is made clear that this bail is granted once the case is made out for bail and therefore, direction for plantation of saplings is given and it is not the case where a person intends to serve social cause can be given bail without considering the merits.

"एतद् द्वारा यह भी निर्देशित किया जाता है कि आवेदक 10 पौधों का फल देने वाले पेड़ अथवा नीम/पीपल) रोपण करेगा तथा उन्हे अपने आस पडोस में पेड़ों की सुरक्षा क` लिए बाड़ लगाने की व्यवस्था करनी होगी ताकि पौधे सुरक्षित रह सक`। आवेदक का यह कर्तव्य है कि न कवे ल पौधों को लगाया जाऐ, बल्कि उन्हें पोषण भी दिया जाए।

Signature Not Verified
Signed by: VARSHA CHATURVEDI
Signing time: 13-09-2024 07:53:11 PM

''वृक्षारोपण क` साथ, वृक्षापोषण भी आवश्यक है।'' आवेदक विशेषतः 6–8 फीट ऊूंचे पौधे/पेड़ों को लगायेगे ताकि वे शीघ्र ही पूर्ण विकसित हो सकें। अनुपालन सुनिश्चित करने के लिए, आवेदक को रिहा किये जाने की दिनांक से 30 दिनों के भीतर विचारण न्यायालय के समक्ष वृक्षों/पौधा के रोपण के सभी फोटो प्रस्तुत करने होगें। तत्पश्चात्, अगले तीन वर्ष तक हर तीन महीने में आवेदक के द्वारा विचारण न्यायालय के समक्ष प्रगति रिपोर्ट प्रस्तुत की जाएगी। वृक्षों की प्रगति पर निगरानी रखना आवेदक का कर्तव्य है क्योंकि पर्यावरण क्षरण के कारण मानव अस्तित्व दांव पर है और न्यायालय अनुपालन के बारे में आवेदक द्वारा दिखाई गई किसी भी लापरवाही को नजर अंदाज नही कर सकता है। इसलिए आवेदक को पेड़ों की प्रगति और आवेदक द्वारा अनुपालन के संब ंध में एक रिपोर्ट प्रस्तुत करने के लिए निर्देशित किया जाता है एव ं आवेदक द्व ारा किये गये अनुपालन की एक संक्षप्ति रिपोर्ट विचारण न्यायालय के समक्ष 4 प्रत्येक तीन माह में प्रस्तुत की जायेगी। वृक्षारोपण में या पेड़ों की देखभाल में आवेदक की ओर से की गई कोई भी चूक आवेदक को जमानत का लाभ लेने से व ंचित कर सकती है। आवेदक को अपनी पसंद के स्थान पर इन पौधों/पेडों को रोपने की स्वतंत्रता होगी, यदि वह इन रोपे गये पेडों की ट्री गार्ड या बाड़ लगाकर रक्षा करना चाहता है, अन्यथा आवेदक को वृक्षों के रोपण के लिए तथा उनके सुरक्षा उपायों के लिए आवश्यक खर्चे वहन करना होगें। इस न्यायालय द्वारा यह निर्देश एक परीक्षण प्रकरण के तौर पर दिए गए हैं ताकि हिंसा और बुराई के विचार का प्रतिकार, सृजन एवं प्रकृति साथ एकाकार होने के माध्यम से सामांजस्य सीापित किया जा सके। वर्तमान में मानव अस्तित्व के आवश्यक अंग के रूप में दया, सेवा, प्रेम एवं करूंणा की प्रकृति को विकसित करने की आवश्यकता है क्योंकि यह मानव जीवन की मूलभूत प्रवृतियां हैं और मानव अस्तित्व को बनाए रखने के लिए इनका पुनर्जीवित होना आवश्यक है। यह निर्देश आवेदक के द्वारा स्वतः व्यक्त की गई सामुदायिक सेवा की इच्छा के कारण दिया गया है जो स्वैच्छिक है। ''यह प्रयास क`वल एक वृक्ष क` रोपण का प्रश्न न होकर बल्कि एक विचार क` अंकुरण का है।''

8. It is expected from the applicant that he shall submit photographs by downloading the mobile application (NISARG

Signature Not Verified
Signed by: VARSHA CHATURVEDI
Signing time: 13-09-2024 07:53:11 PM

App) prepared at the instance of High Court for monitoring the plantation through satellite / Geo-tagging / Geo-fencing.

9. Application stands allowed and ***disposed of.***

10. A copy of this order be sent to the trial Court concerned for compliance and information.

(ANAND PATHAK)
JUDGE

vc

Signature Not Verified
Signed by: VARSHA CHATURVEDI
Signing time: 13-09-2024 07:53:11 PM